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the Chief Minister of Orissa, not the Food Minister of Orissa who was present here but it was this man who was asked to step down in the name of propriety.

Sir, after all this, it is only in the fitness of things that the Union Government, the Congress Government, should refer the entire matter to a judicial commission. But that was not done. But by then the counter movement against the movement eradicating corruption had gained momentum. I need not add. Sir, you know that the little A.I.C.C. meeting that was held in Ranchi was widely publicised and you know how Mr. Kamaraj, the Congress President, had to face a very bad time there because of this incident of the C.B.I, against the Orissa Ministers. Though Mr. B. Patnaik and Mr. B. Mitra themselves welcomed this enquiry and wrote accordingly to the hon. Minister of Home ...

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Das, you may continue after lunch.

The House stands adjourned till 2 -30 p.m.

> The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, The Deputy Chairman in the Chair.

ANNOUNCEMENT RE. **GOVERNMENT BUSINESS**

THE DEPUTY CHAIRMAN: 1 have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time for Government business as follows:-

> Government Business

Time Allotted

- 1. Consideration and re- 2 days in additurn of the Appropria- tion to the tion (No. 2) Bill, 1966. time already taken
- 2. Consideration and re- 7 hours turn of the Finance Bill. 1966.
- 3. General Discussion on Athe Kerala Budget for 1966-67
- 4. Consideration and re-V3 hours turn of the Kerala Appropriation (No. 2) Bill, 1966.

- 9. Discussion on the Re- 1 hour
- 5. Consideration and re- 1 hour turn of the Produce Cess Bill, 1966.
- 6. Consideration and 2 hours passing of the Orissa Legislative Assembly (Extension of Duration) Bill, 1966.
- 7. Consideration and 2 hrs. passing of the Asian Development Bank Bill, 1966.
- 8. Consideration 1 day (May 17, passing of the Cons-1966) titution (19th Amendment) Bill, 1966. solution concurring in the recommendation of Lok Sabha for modification of the Kerala University (Amendment) Act, 1966.
- 10. Consideration and 2 hrs. 30 mts. passing of the Delhi Administration Bill. 1966

In order to be able to complete the business, the Committee further recommended: (i) that Friday, May 13, 1966, at present allotted for Private Members' Bills, be allotted for the transaction of Government Business, (ii) that the Rajya Sabha should also sit on Wednesday, May 18, 1966, and (iii) that the House might curtail or dispense with the lunch recess and sit beyond 5 00 p.m. as and when necessary.

The House will also sit on Monday, May 9, 1966, as already notified.

RESOLUTION RE. IMPLEMENTATION OF THE RECOMMENDATIONS MADE IN THE REPORT OF THE COMMITTEE ON PREVENTION OF CORRUPTION —contd.

SHRI BANKA BEHARY DAS: Madam Deputy Chairman, after defining the qualification of Ministers and rulers, as mentiontioned by Kautilya and Plato, I was speaking something about the present conditions in India. Against that background, I was referring to the Orissa affair. Orissa is not a lone case. As you know, Madam,